

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 25/TT/2021

Date: 23.06.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2004-09 and 2009-14 tariff periods, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for up-gradation of transfer capacity of Talcher-Kolar HVDC Bi-pole in the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.7.2021:

2. Clarify/submit the following information:

Revision of Transmission Tariff for 2004-09 and 2009-14 tariff periods

- i. Soft copy of tariff forms (in .xlsx format) for 2004-09 (including FORM-13) and 2009-14 tariff periods to be submitted for Asset-I.

Determination of Transmission Tariff for 2014-19 tariff period

- ii. Liability flow statement to be submitted for Asset-I as per the format provided in Annexure-I.
- iii. Detailed justification for incurring Additional Capital Expenditure (ACE) more than 6 years after the COD of Asset-I.

iv. Soft copy of Form-5 (in .xlsx format) to be submitted.

Determination of Transmission Tariff for 2019-24 tariff period

v. Soft copy of Form-5 (in .xlsx format) to be submitted.

Miscellaneous

- vi. Detailed scope (element-wise) covered in the instant petition.
 - vii. Provide the copy of Investment Approval and copy of Revised Cost Estimate, if any.
 - viii. Confirm that the instant assets are currently in use.
 - ix. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2014	Discharge						Outstanding Liability as on 31.3.2019
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

[#] TL/SS/Communication Systems etc.